

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. (IB)-84(PB)/2017

IN THE MATTER OF:

M/s Jindal Saxena Financial Services Pvt. Ltd.

.....Petitioner

v.

M/s Mayfair Capital Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

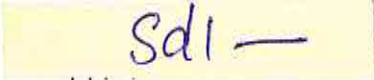
Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Dr. Anurag Kumar Agarwal, Advocate

For the Respondent(s) :

ORDER

On account of paucity of time, matter is adjourned to 31.08.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

29.08.2017
Vineet